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Item No.19

M.A.No.1594/2006

O.A.No.2359/2003

01.03.2007

Present : Shri Yogesh Sharma, learned counsel for applicant.

Ms. Simeran, learned proxy counsel for Mrs. Avnish Ahlawat,
learned counsel for respondents.

MA 1594/2006

Respondents have understood the Hon'ble Supreme Court order so as to reinstate the applicant without consequential benefits. It is seen that the applicant is ordered to be reinstated and there is mention about ^{no} _{any} [^] his service. Hence, we do not find error in understanding the order as claimed by the respondents. Liberty is given to the applicant to question the order dated 13.12.2006 insofar as denial of consequential benefits. Accordingly, MA 1594/2006 is dismissed with liberty in accordance with law.


(Mrs. Neena Ranjan)
Member (A)


(P. Shanmugam)
Chairman

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